

are those whose hands are already too full with work, governmental and non-official, and this fact was not taken into account when the appointment was made, and therefore the whole work is being delayed?

Shri R. K. Malviya: Yes, Sir. It is a fact; the convenience of the members has got to be taken into account. Sometimes the labour side and sometimes the employers' side is not ready to attend the Commission's meetings and adjournments have got to be made on that account and delays have been occurring.

Shrimati Savitri Nigam: May I know what are the categories of labour, especially those working in the public sector, which will be covered by this Bonus Commission?

Shri Hathi: The resolution setting up the Bonus Commission mentions what kind of categories will be there. They are mentioned there.

Shri K. N. Pande: May I know whether any condition has been laid down in the procedure with regard to the Commission that in case the report is not unanimous it will not be implemented or accepted by the Government?

Shri R. K. Malviya: If the report is not unanimous, it will be very difficult to implement it, and ways and means will have to be found later on.

Shri Nath Pai: Is the Minister aware that there is a feeling that the delay in finalising and publishing the recommendations of the Commission is not a justifiable one and as a result one member of the Commission has threatened to resign from the Commission unless its findings are made public before the end of this month?

Shri R. K. Malviya: I have no information if any member has threatened to resign, but as my hon. colleague has stated the report of the Commission is likely to be published soon.

Shri Nath Pai: The news about his threatening to resign came only yes-

terday in the papers. How does the Minister say that he is not aware?

Mr. Speaker: If he says they are not aware, what else can be done?

Shri Nath Pai: Is it fair to the House, Sir, that when it has come out in the papers, the Ministers do not come to know of it? Do they read something, apart from their own speeches?

Mr. Speaker: Order, order. Next question.

Study Team on Prohibition

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{ Shri Bhagwat Jha Azad:
 { Shri D. N. Tiwary:
 { Shri N. R. Laskar:
 { Shri G. Mohanty:
 *584. { Shri Ramachandra Ulaka:
 { Shri Dhuleshwar Meena:
 { Shrimati Savitri Nigam:
 { Shri Sham Lal Saraf:
 { Shri D. C. Sharma:

Will the Minister of Planning be pleased to states:

(a) whether the study team on prohibition have submitted any report to Government; and

(b) if so, its main recommendations?

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): (a) No, Sir.

(b) Does not arise.

Shri Bhagwat Jha Azad: May I know whether they have given any indication as to how far they have been able to complete the work and by what time they will be able to submit their report on this important problem?

Shri C. R. Pattabhi Raman: We expect the preliminary report to be ready by the end of this month and the final report next month.

Shri Bhagwat Jha Azad: May I know whether this team has been charged with the responsibility of taking note of the different statements or re-thinking from different States regarding prohibition?

Shri C. R. Pattabhi Raman: Yes, Sir; they have already toured some States and they are going round collecting opinion with regard to the working and all the aspects of prohibition.

Shri D. N. Tiwary: May I know whether Government has received the opinion from those States which had introduced prohibition that they want to scrap it again?

Shri C. R. Pattabhi Raman: No, Sir; excepting that all the points of view can come before this study team, nothing more is known.

Shrimati Savitri Nigam: May I know if this Commission has submitted any interim report and whether this Commission has also been asked to find out the various ways and means to make prohibition plan successful?

Shri C. R. Pattabhi Raman: Yes, Sir; actually one of the terms of reference is to suggest steps to make it as successful as possible and to plug the loopholes such as they are. As I have already said, the preliminary report is expected to be ready by the end of this month.

Shri N. B. Laskar: I want to know the names of the States which are practising complete prohibition now.

Mr. Speaker: Can he give the names?

Shri C. R. Pattabhi Raman: I am not able to give it.

Shri Balakrishnan: May I know whether it is a fact that the Bombay Government is considering relaxation of the prohibition policy to the big income group and also whether

the Bombay Government have approached the Centre for approval?

Shri C. R. Pattabhi Raman: I have also come across reports in papers with regard to certain opinions expressed. But the fact is that all the Chief Ministers meeting after the emergency have unanimously held and opined that prohibition should continue. This study team is the third team to consider this question. We have had study teams in 1955 and 1959 before.

Shri Tulshidas Jadhav: May I know the names of the members of the team?

Shri C. R. Pattabhi Raman: Shri Tek Chand, Retired Judge of the Punjab High Court, Mr. Srikant and D. A. M. Khuro.

श्री कमल नयन बजाज: क्या मैं जान सकता हूँ कि यह स्टडी टीम प्राहिबिशन के बारे में पुलिस में जो कमियाँ हैं उन में श्री जायेगी या खाली जनरल पब्लिक के बारे में जांच करेगी ?

Mr. Speaker: He wants to know if they would go into the lapses of the police in not enforcing prohibition?

Shri C. R. Pattabhi Raman: The terms of reference are very wide and a number of items are there. But nothing prevents them from going into it.

Shri Kamalnayan Bajaj: May I know whether the study team have estimated the amount of illicit liquor manufactured in the country?

Shri C. R. Pattabhi Raman: That is one of the items under study.

Shri Sham Lal Saraf: May I know if the Government is aware that the position in regard to prohibition has become almost dubious especially in those areas where there is prohibition now and may I know if attempts are made to get this report completed as soon as possible, so that the dubiousness is removed?

Shri C. R. Pattabhi Raman: That is one of the reasons why it is being hurried up.

Shri Hari Vishnu Kamath: Has the attention of the Government been drawn to a very recent statement of the Chief Minister of Maharashtra to the effect that they propose to revise the policy of prohibition and if so, is this indicative of a new trend, after the recent debacle of the Congress Party in Goa

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: I want to know if it is indicative of any new trend in policy to merge Maharashtra, with Goa, where there is no prohibition.

Mr. Speaker: Only the first part may be answered. I do not allow the later two questions.

Shri C. R. Pattabhi Raman: I cannot deny I have seen the statement of the Chief Minister and subsequently a modification of the statement. Apart from that, as I have said, on 18th and 19th January 1963, all the Chief Ministers have met and opined that prohibition should continue.

Mr. Speaker: Only about Maharashtra he asked.

Shri Kapur Singh: May I know whether it is true that all the members of this study team are confirmed teetotallers and further they have been precluded from going into the question of the desirability or otherwise of prohibition and if so, may I know what objective value Government propose to attach to the report?

Shri C. R. Pattabhi Raman: I personally do not know whether they are all teetotallers. But nothing prevents them from gathering evidence about the *pros and cons* because the reference is very wide.

Mr. Speaker: Only drinkers must have been appointed?

Shri Kapur Singh: Some of them, Sir.

Shri P. Venkatasubbaiah: May I know whether this committee will take into consideration the report of a committee appointed by the Andhra Government by name S. V. Ramamurthi Committee recommending scrapping of prohibition in the State?

Shri C. R. Pattabhi Raman: I dare say that will also be taken into consideration by them.

Shrimati Jyotsna Chanda rose—

Mr. Speaker: She is also interested in prohibition?

Shrimati Jyotsna Chanda: Yes, Sir. I come from a State where prohibition is practised. May I know what measures Government want to take to stop the corruption which is increasing specially in my State of Assam, in the name of prohibition?

Mr. Speaker: It is a different question altogether.

Shri Hari Vishnu Kamath: The Minister, if I heard him aright, did not answer my question. He was referring to various States, but I asked about Maharashtra.

Mr. Speaker: He said that he has seen the report from Maharashtra to that effect.

Shri Hari Vishnu Kamath: He had seen? But is it indicative of a new trend in policy to merge Maharashtra with Goa, if not Goa with Maharashtra? He has not answered that.

Mr. Speaker: When I have disallowed it, how can he answer it? Next question.